

**ACT No. XLII OF 1920.**

[PASSED BY THE INDIAN LEGISLATIVE COUNCIL.]

*(Received the assent of the Governor General on the  
16th September, 1920.)*

**An Act further to amend the Indian Companies  
Act, 1913.**

VII of 1913. **W**HEREAS it is expedient further to amend the  
Indian Companies Act, 1913; It is hereby  
enacted as follows:—

1. This Act may be called the Indian Com- Short title.  
panies (Amendment) Act, 1920.

VII of 1913. 2. To section 91B of the Indian Companies Act, 1913, the following sub-section shall be added, Amendment  
namely:— of section  
91 B of Act  
VII of 1913.

“(3) This section shall not apply to a private  
Company.”